COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

DFR NO. 4475 OF 2018

Dated: 30th November, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

H-Energy Private Limited Appellant(s)

Versus

Petroleum and Natural Gas Regulatory Board Respondent(s)

Counsel for the Appellant(s) : Mr. Sajan Poovayya, Sr. Adv.

Mr. Sakya Singha Chaudhuri

Ms. Astha Sharma Ms. Amahe Cama

Mr. Pratibhanu S. Kharola

Ms. Priyanka M. P.

Counsel for the Respondent(s) : Mr. Utkarsh Sharma

ORDER

We have heard learned senior Counsel for Appellant and the learned counsel for Respondent.

We have gone through the impugned order dated 17th October 2018. Since the said communication affects the rights of the parties, we are of the opinion, the appeal is maintainable.

Learned counsel for Respondent may file reply with advance copy to the other side by 14-12-2018.

Registry is directed to number the appeal and list the matter for admission on <u>14-12-2018</u>.

(B. N. Talukdar)
Technical Member (P&NG)
tpd/js

(Justice Manjula Chellur) Chairperson